

(c) The exploration programme envisaged by ONGC in Krishna-Godavari Basin during 1987-88 is as follows:

	On land	Offshore
Seismic Survey:	1,610 SLK	3,500 LK
Exploratory Wells	7	2

Vacancies in Guwahati High Court

1706. SHRIMATI BIJOYA CHAKRAVARTY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether all the vacancies of Judges in the Guwahati High Court have since been filled up and if so, what are the details in this regard;

(b) whether the Government of Assam has approached the Central Government for the increase in the number of Judges in the Guwahati High Court; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) The Guwahati High Court has a sanctioned strength of 10 permanent Judges. At present, 8 permanent Judges are in position, leaving 2 vacancies to be filled up.

(b) and (c) The State authorities of North-Eastern region proposed that the Judge strength of the Guwahati High Court be increased to provide for establishment of permanent Benches of the High Court in the States. The proposal is engaging the earnest attention of the Government of India.

12 NOON

HOMAGE TO MARTYRS OF FREEDOM STRUGGLE ON THE OCCASION OF FORTY-FIFTH ANNIVERSARY OF 'QUIT INDIA' MOVEMENT

SHRI DIPEN GHOSH (West Bengal): Madam . . .

THE DEPUTY CHAIRMAN: Before you raise it, I will read this, Hon'ble Members, yesterday our House was not in Session, but it was a very historic and momentous day of the freedom struggle of our country. It was on this day that Mahatma Gandhi had given the call of 'Quit India' to the British Government from the Gowalia Tank Maidan in Bombay.

This day is being relived throughout the country and we are renewing our pledge. The Quit India Movement launched on that day was the last one which culminated in our achieving Independence, five years later. This day is, therefore, a day of thanks-giving and dedication to pay our humble and respectful homage to all those martyrs who gave their lives for the cause of Independence and to all those who have suffered in this national cause. Their struggle and sacrifice for liberating Mother India from the foreign yoke will ever be remembered. We can pay no better tribute to all those who laid down their lives for the country than to re-affirm our commitment to uphold the sovereignty, integrity and unity of our country and economic well-being of our people in the best traditions of this great land.

I would request the Members to rise in their places and observe a minute's silence as a mark of respect to the memory of martyrs and freedom fighters.

(Hon. Members then stood in silence for one minute)

SHRI K. MOHANAN (Kerala): Madam, you are creating a precedent.

SHRI SURESH KALMADI (Maharashtra): Are you objecting to this?

SHRI K. MOHANAN: First we wanted . . .

(Interruptions)

SHRI SURESH KALMADI: Are you objecting to the paying of homage?

(Interruptions)

SHRI K. MOHANAN: We know what is your plan. We know everybody.

(Interruptions)

This is a precedent. You begin with a precedent. You should have discussed with us.

SHRI DIPEN GHOSH: Madam, Deputy Chairman, I do not want to make it an issue. Normally, paying of homage to martyrs or to anybody who has passed away should be done at the start of the session and also, in such cases where the entire House is called upon to pay homage to any martyr or anybody who has passed away, the Chairman holds some discussion. And we had the occasion today when we met you and this could have been sorted out in that Chamber meeting. I am not making it an issue. I only put it on record. But, Madam Deputy Chairman, I want...

(Interruptions)

SHRI K. MOHANAN: Are you cross-examining us?

SHRI SURESH KALMADI: You specify your stand in that.

(Interruptions)

SHRI DIPEN GHOSH: Everytime Mr. Kalmadi and Mr. Kulkarni cannot have the prerogative of controlling the House. Mr. Kulkarni, I have told you, you must not teach me to unlearn what I had learnt from you when you were in the Opposition...

SHRI A. G. KULKARNI (Maharashtra): I am again requesting you, I am only telling you how to behave.

SHRI DIPEN GHOSH: You are teaching me now. What did you do when you were in the Opposition?

SHRI A. G. KULKARNI: I am telling you again... (Interruptions)

THE DEPUTY CHAIRMAN: Please sit down. Mr. Kulkarni. Until and unless there is calm and quiet in the House, how can anybody listen to what the other Member has to say?

SHRI K. MOHANAN: Who is he to question our patriotism?

SHRI A. G. KULKARNI: I have a point of order on what has been said earlier, not on what he is going to say.

THE DEPUTY CHAIRMAN: What is your point of order?

SHRI A. G. KULKARNI: My point of order is about the precedence...

SHRI ATAL BIHARI VAJPAYEE: (Madhya Pradesh): Under what rule? जब हम बीलते हैं खड़े होकर, विपक्ष का कोई भी सदस्य... (व्यवधान)... यह कौन सा नियम है, यह बतलाइये?

SHRI DIPEN GHOSH: Under what rule does he want to raise a point of order? Everytime Mr. Kulkarni cannot have the right to raise a point of order and disturb the House.

SHRI K. MOHANAN: There is no business before the House. On what point is he raising a point of order?

SHRI A. G. KULKARNI: Under the procedure and rules of this House and under the item of precedence of business, the honourable Mr. Dipen Ghosh has stated that there is no precedence and there is no discussion between the Deputy Chairman and the leaders of Opposition: This is not a trade union activity...

SHRI DIPEN GHOSH: What is that?

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): It is not fair; it is not a fair comment.

SHRI DIPEN GHOSH: The old man has many things to teach me but not this.

SHRI A. G. KULKARNI: Today's Times of India has carried a news item about some political party. I can name it also. They wanted to decontaminate the pillar... (Interruptions). The Bharatiya Janata Party must be ashamed of decontaminating the pillar which was raised in honour of... (Interruptions)

श्री अटल बिहारी वाजपेयी : कुलकर्णी जी ने जो कुछ कहा है उसको कार्यवाही से निकाल देना चाहिए। उन्होंने भारतीय जनता पार्टी पर आरोप लगाया है... (व्यवधान) प्वाइंट ऑफ आर्डर में इस बात की इजाजत नहीं दी जा सकती है। ... (व्यवधान).

उपसभापति : आप बैठ जाइये।

SHRI A. G. KULKARNI: Let me complete. They had the guts to decontaminate the pillar. There must be some method in madness. (Interruption) Mr. Vajpayee, please listen; you are a freedom-fighter...

SHRI NEPALDEV BHATTACHARJEE (West Bengal): I have a point of order, Madam, on his remarks. No. You have allowed him. (Interruptions). You have to allow me. (Interruptions).

SHRI SURESH KALMADI: What is the objection to the 1942 movement? (Interruptions).

SHRI NEPALDEV BHATTACHARJEE: You have allowed him. (Interruptions). You should allow me now. (Interruptions). I have a point of order. (Interruptions).

THE DEPUTY CHAIRMAN: Order, please. (Interruptions). Order, please. (Interruptions). Yes, Mr. Vajpayee, you wanted to say something, you please speak now. (Interruptions).

RE. CERTAIN REMARKS MADE AGAINST OPPOSITION MEMBERS ON 4.8.87.

श्री अटल बिहारी वाजपेयी (मध्य प्रदेश) : महोदया, मेरा व्यवस्था का प्रश्न है और मैं नियम उद्धृत कर रहा हूँ नियम 238 के अन्तर्गत यह है कि कोई भी सदस्य दूसरे मੈम्बर के खिलाफ पर्सनल चार्ज नहीं कर सकता है।

श्री अरविंद गणेश कुलकर्णी . (महाराष्ट्र) : हमने किया ही नहीं।

SHRI ATAL BIHARI VAJPAYEE: Rule 238A:

"No allegation of a defamatory or incriminary nature shall be made by a Member against any other Member..."

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Yes.

श्री अटल बिहारी वाजपेयी : लेकिन 4 अगस्त को इन दोनों नियमों का खुला उल्लंघन हुआ। एक सम्मानित सदस्य ने जो सत्ता पक्ष के हैं मेरा नाम लेकर मेरे सहयोगी श्री अडवाणी जी का नाम लेकर, कुछ दूसरे गण्यमान्य नागरिक जो इस सदन में उपस्थित नहीं हैं उनका नाम लेकर बदनाम करने वाली बातें कहीं, हमारी देशभक्ति को चुनौती दी (व्यवधान) यह हंसने की बात है ? महोदया, दुख की बात यह है कि आपने उस सम्मानित सदस्य को रोका नहीं। आपने उस सम्मानित सदस्य को बदनाम करने वाली बातों को कार्यवाही से निकाला नहीं। 4 अगस्त को आरोप लगाए गये थे, वे आरोप समाचारपत्रों में प्रकाशित हो चुके हैं। क्या नियमों का पालन प्रतिपक्ष के लिए करना ही जरूरी है ? उस दिन प्रधानमंत्री पर आरोप लगाया गया, एक प्ले कार्ड दिखाया गया। आपने कार्यवाही की। सारे सदन में उसको पसंद नहीं किया। आपने श्री पुट्टाप्पा राधाकृष्ण को कहा कि अपने आरोप वापिस लें और माफी मांगें। न मांगने पर आपने उनको सात दिन के लिए सदन से निकाल दिया। क्या अलग-अलग मापदण्ड होंगे ? क्या सम्मानित सदस्यों के सम्मान को नापने के लिए भी अलग-अलग मापदण्ड अपनाए जाएंगे। अगर नियमों का पालन 6 दिन बाद होगा, जिस दिन बात कही गई, चार अगस्त को जो आरोप लगाए गये थे अगर वह 10 अगस्त तक कार्यवाही में रहे तो क्या उनसे जो नुकसान होता था वह नहीं हो गया। क्या आपको तत्काल वह बातें कार्यवाही से नहीं निकाल देनी